

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 612 of 2011**

Lakshmi Narayan Singh Suman Petitioner
Versus
The State of Jharkhand & Anr.
... .. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Saurabh Shekhar, Advocate
For the State : Ms. Ruby Pandey, Advocate
For the O.P. No. 2 : Mr. A.K. Sahani, Advocate

06/05.04.2021 Heard Mr. Saurabh Shekhar, learned counsel for the petitioner, Ms. Ruby Pandey, learned counsel for the State and Mr. A.K. Sahani, learned counsel for the O.P. No. 2.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Status report has been received whereby it has been informed that the petitioner has been declared absconder on 31.01.2012. From perusal of record, it transpires that by order dated 28.06.2011 stay of further proceeding with regard to the petitioner was granted till the next date and further order dated 21.07.2011, the stay was extended. The status report is silent as to how the petitioner has been declared absconder.

In that view of the matter, let a detailed fresh status report be called from the court below.

In the meantime, learned counsel for the State will take instruction.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-